

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA-4688/2018**

**New Delhi, this the 24<sup>th</sup> day of December, 2018**

**Hon'ble Sh. A.K. Bishnoi, Member(A)**

Vidya Devi, aged 72 years,  
w/o Late Sh. Kali Charan,  
D/o Late Sh. Nanak Chand,  
Resident of C-28, Indrapuri, Loni,  
Ghaziabad, UP, post of Filter Men, Group-C. ....Applicant

(through Sh. Ashok Kumar)

**Versus**

1. GNCT of Delhi,  
Through Hon'ble Chief Secretary,  
Delhi Secretariat, Players Building,  
New Delhi.
2. Delhi Jal Board,  
GNCT of Delhi,  
Through office of Director (F&A)  
Varunalaya, Phase-II, Karol Bagh,  
Delhi-110005. ....

Respondents

**ORDER(ORAL)**

The applicant has approached this Tribunal with a prayer for directions to the respondents to release the arrears of family pension from the period 24.08.2006 to 31.03.2016. Learned counsel, Sh. Ashok

Kumar appearing for the applicant submits that the applicant made number of representations to the respondents in response to which they have received a communication dated 21.09.2017 informing her that the arrear has been withheld for want of verification from the Social Welfare Department, Ghaziabad. The said communication also mentions that the matter has been brought to the notice of the higher authorities and as soon as a favourable decision is taken, the same shall be communicated to her.

2. I find that this communication from the respondents is too vague and open ended. In view of this, the OA is disposed of at this stage without going into the merits of the case with a direction that the respondents shall dispose of the (Annexure A/2) representations made by the applicant, within sixty days from the date of receipt of a certified copy of this order through a speaking and self contained order. No costs.

**(A.K. Bishnoi)  
Member(A)**

/ns/